## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 331/GT/2014

Subject	:	Revision of tariff of Anta Gas Power Project, Stage-I (419.33 MW) based on audited accounts for the period 2009-14(after truing up exercise).
Date of hearing	:	3.3.2016
Coram	:	Shri Gireesh B. Pradhan, Chairperson Shri A.K. Singhal, Member Dr. M.K. Iyer, Member
Petitioner	:	NTPC
Respondents	:	UPPCL and 12 others
Parties present	:	Shri Ajay Dua, NTPC Shri Nishant Gupta, NTPC Shri Ajay Mehta, NTPC Shri Shankar Saran, NTPC Shri Neeraj Kumar, NTPC Shri S.P Kesarwani, NTPC Shri Gaurav Gupta, Advocate, PSPCL Shri R.B. Sharma, Advocate, BRPL Shri Sanjay Srivastav, BRPL Shri Manish Garg, UPPCL

## **Record of Proceedings**

This petition has been filed by the petitioner, NTPC for approval of tariff of Anta Gas Power Project, Stage-I (419.33 MW) based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 ("the 2009 Tariff Regulations").

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and submitted that the additional information sought for by the Commission has been filed and copies served on the respondents. He however prayed for grant of time to file its rejoinder to the reply filed by the respondent BRPL. Accordingly, the representative prayed that tariff of the generating station may be determined as claimed by the petitioner.

- 3. In response, the representative for the respondent, UPPCL submitted as under:
  - (i) The capitalization towards replacement of the hot water pipeline may be deferred till completion of the work and the asset is put to use by the petitioner.
  - (ii) The expenditure for new/additional assets amounting to ₹ 28.23 lakh may not be allowed as the same do not fall within the scope of Regulation 9(2) (vi) of the 2009 Tariff Regulations.
  - (iii) Since major part of capitalization of expenditure of Fire protection and detection system has been done in 2009-10, the corresponding de-capitalization may also be done in 2009-10.
  - (iv) The expenditure for installation of Energy efficient LED Lights may be met from the O&M allowance granted to the petitioner. The petitioner may be directed to file the cost benefit analysis of the expenditure incurred.



- (v) Reply filed in the matter may be considered.
- 4. The learned counsel for the respondent, BRPL submitted as under:
  - (i) The claim of the petitioner for additional capitalization on fire protection and detection system, Multi-Channel Vibration Analyzer ,'PH Analyzer Chemical/Liquid Analysis system', LED based Solar Street Lighting System, Infrared Thermal Image Camera and installation of LED lights etc. under Regulation 9(2)(vi) cannot be permitted as they do not relate to renovation of the gas turbine. Moreover these items cannot be allowed for capitalization after the cutoff date.
  - (ii) Items like de-capitalization of spares, MBOA, inter unit transfer which are under exclusions allowed have otherwise become unserviceable, continue to remain in the capital cost. The decapitalization of the exclusion items is necessary and the same are required to be adjusted by reduction in the capital cost, as per the Regulation 7(1) (c) of the 2009 Tariff Regulations.
- (iii) Reply filed in the matter may be considered.

5. The Commission after hearing the parties directed the petitioner to file its rejoinder to the reply of BRPL, if not already filed, on or before 17.3.2016.

6. Subject to above, order in the petition was reserved.

By Order of the Commission Sd/-(T. Rout) Chief (Legal)

